



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "SMC", LUCKNOW**

BEFORE SHRI. T.S. KAPOOR, ACCOUNTANT MEMBER

ITA Nos.407&408/LKW/2019
Assessment Years:2014-15 & 2015-16

Pranveer Singh (HUF) 117/H-1/243, Pandu Nagar Kanpur	v.	ITO Ward 2(3) Kanpur
TAN/PAN:AAGHP3392E		
(Appellant)		(Respondent)

Appellant by:	Shri Ashish Jaiswal, Advocate		
Respondent by:	Shri Harish Gidwani, D.R.		
Date of hearing:	21	06	2020
Date of pronouncement:	05	07	2020

ORDER

These are assessee's appeal against the orders of the Id. CIT(A)-I, Kanpur, both dated 5.4.2019, for assessment years 2014-15 and 2015-16.

2. At the outset, it was noticed that the assessee has submitted applications, received by the Registry of this Office on 21.06.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Kanpur has issued certificates in Form No.3 on 16.12.2020 under the Vivad Se Vishwas Scheme, therefore, the assessee want to withdraw the appeals. Id. DR has no objection. Accordingly, I permit the assessee to withdraw the appeals.

3. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 05/07/2020.

Sd/-
[T.S. KAPOOR]
ACCOUNTANT MEMBER

DATED: 05/07/2020

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar